

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(17)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: CP/146/2018

NAME OF THE PETITIONER(S)

: SIMPLON DEVELOPERS PVT LTD

NAME OF THE RESPONDENT(S)

: ROC KERALA

UNDER SECTION

: 252

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Shameem Ahmed

Counsel for Appellant



**ORDER**

Counsel for Applicant present. No representation on behalf of RoC, Kerala. However, the Counsel appearing for the applicant himself has brought the objections of the RoC, Kerala, wherein under para '8' it has been mentioned that Registrar of Companies has no objection in restoring name of the Company back to the Register of Companies. In the objections, it has been stated that the Company has been incorporated in the year 2011, but the annual returns and balance sheets have not been filed till date. Due to which, the name of the Company was struck off under section 248 (5) from the Register of Companies for non-compliance with the provisions of Companies Act, 2013. Under para '6' of the report, detail has been given with regard to non-compliance with the provisions of the Companies Act, 2013. There is nothing on the record to show that the Applicant Company is carrying on any business. The acknowledgments of Income tax are placed on record which are evidencing that the payment of tax is 'Nil' for all these years. The Company is only a shell company. The Application is devoid of merits. Therefore, the Application stands **dismissed**.

*sd/-*  
**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**